BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Archon Engicon Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. LAZIT MORATEL ADVOCATE PETITIONER

2. VISHAL DAVE J ADVOCATE RESPONDENT MEMS.

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

The copy of the order in CP No. 66/2016, Hon'ble High Court of Gujarat disclose the appointment of official liquidator in respect of Archon Engicon Ltd.

Objections not filed.

Both sides counsel represented that settlement process is going on.

List the matter on 27.11.2017

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.